

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-517**  
CP-27/241/ND/2024

**IN THE MATTER OF:**

Rohit Batta and Ors.

**.....Applicant**

**Vs.**

Skyhill Developers Private Limited and Ors.(3)

**.....Respondent**

**SECTION**

U/s 241

**Order delivered on 10.04.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Sharad Tyagi, Ms. Archana Tyagi, Ms. K. Gayatri,  
Advs.

For the Respondent : Mr. Sarang Rastogi, Ms. Ritika Khanna, Adv.

**ORDER**

Ld. Counsel on behalf of the Petitioner is present and submitted that in terms of order dated 08.02.2024, they have served the Respondents and has filed the proof of service. Mr. Sarang Rastogi, Ld. Counsel appears on behalf of the Respondents and submitted that he had been engaged recently and sought time to file Vakalatnama and reply. Time prayed for is granted. Petitioner is also having a liberty to file the rejoinder to the reply filed by the Respondent. List the matter on **12.06.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**